

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9819/2014

(Arising out of impugned final judgment and order dated 30/05/2014 in CRLA No. 1279/1995 passed by the High Court of Judicature at Allahabad)

SULTAN KHAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T. and office report)

Date : 08/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPREFor Petitioner(s) Mr. S.K. Jain,Adv.  
Mr. Sanjay Kumar Tyagi,Adv.For Respondent(s) Mr. Chandra Shekhar,Adv.  
Mr. Prabhat Kr. Rai,Adv.  
Mr. S. K. Verma,Adv.UPON hearing the counsel the Court made the following  
O R D E RWe are not inclined to entertain this special leave petition,  
which is dismissed.(NARENDRA PRASAD)  
COURT MASTER(SHARDA KAPOOR)  
COURT MASTER